

e-SEWA KENDRA

e-Seva Kendras have been created in the High Courts and in one District Court in each State on a pilot basis. It enables litigants to obtain information with respect to case status and to obtain copies of judgments and orders. These centres also extend assistance in e-filing of cases. These Kendras represent a significant step for the common man and his right to access to justice.

FACILITIES TO BE PROVIDED IN e-SEVA KENDRA

e-Seva Kendras shall initially roll out following services for litigants and lawyers:-

- Handling inquiries about case status, next date of hearing and other details.
- Publicise and assist in downloading the Mobile App of eCourts for Android and IOS.
- Facilitate in the booking of eMulakat appointments for meeting relatives in jail.
- Handling queries about Judges on leave.
- Guide people on how to avail free legal services from the District Legal Service Authority, High Court Legal Service Committee and Supreme Court Legal Service Committee.
- Explaining the method of arranging and holding a video conference court hearing.
- Provide soft copies of judicial orders/judgments via email, WhatsApp or any other available mode.